

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 9th day of February, 2010

Original Application No.12/2010

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDL.)

Indra Mohan Singh,
s/o Shri D.S.Sethi,
r/o 3/73, Telephone Colony,
Malviya Nagar, Jaipur,
Presently working as
Junior Telecom Officer,
O/o Principal General Manager,
Telecom, Distt. Jaipur.

.. Applicant

(By Advocate: Shri P.N.Jatti)

Versus

1. Union of India
through Chairman,
Bharat Sanchar Nigam Ltd.
Sanchar Bhawan,
New Delhi.
2. Chief General manager Telecom,
Rahasthan Circle,
Jaipur
3. Principal General Manager,
Telecom District, Jaipur.

.. Respondents

(By Advocate:)

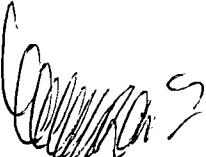
ORDER (ORAL)

The applicant has filed this OA thereby challenging the order dated 2.4.2009 whereby he was relieved and struck off from the strength of the unit w.e.f. 2.4.2009 (A.N.). However, this order was further modified on the representation made by the applicant on the ground that he is undergoing medical treatment from Cardiologist of SMS Hospital, Jaipur and he was directed to report in the unit in the afternoon of 30.6.2009 instead of 2.4.2009. Again the applicant has made a fresh representation to the Chief General Manager, Rajasthan Circle, Jaipur on 15.7.2009 thereby showing his inability to join at the new place of posting. The said representation has not been decided and now the applicant has filed this OA after a lapse of about 7 months.

2. I have heard the learned counsel for the applicant at admission stage.
3. It is not permissible for this Tribunal either to stay or quash the impugned order. Since representation of the applicant dated 15.7.2009 (Ann.A/10) has not been decided by the respondents as contended by the learned counsel for the applicant, the only direction which can be given in the facts and circumstances of this case is that respondent No.2 shall decide representation of the applicant within a period of one months from the date of receipt of a copy of this order and intimation to this effect may also be given to the applicant. It is however made clear that this Tribunal has not

gone into merit of the case and the present OA is being disposed of solely on the ground that representation of the applicant is pending and it is for the administrative authority to look into the grievance of the employee at the first instance.

4. With these observations, the OA stands disposed of at admission stage.



(M.L.CHAUHAN)
Judl. Member

R/